

**FORM G****INVITATION FOR EXPRESSION OF INTEREST**

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1.	Name of the Corporate Debtor	<b>Nazar International (P) Ltd.</b>
2.	Date of incorporation of Corporate Debtor	27th February 2001
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chennai – Under the Companies Act, 1956
4.	Corporate identity number / limited liability identification number of Corporate Debtor	<b>U52324TN2001PTC046708</b>
5.	Address of the factory and Registered office (if any) of corporate debtor	1153, P.J.Nehru Road, Vaniyambadi – 635751. 7/A, EK Guru Street, Periamet, Chennai-3. (Regd Office address)
6.	Insolvency commencement date of the corporate debtor	13th December 2019
7.	Date of invitation of expression of interest	18 April 2020
8.	Eligibility for resolution applicants under section 25(2)(h) of the code is available at:	Minimum tangible net worth of Rs. 1 crores by cash or cash equivalent or more at group level in the immediately preceding completed financial year or Consolidated/consortium group network of Rs. 2 crores or more for any of the preceding three financial years. Post submission of the proof of eligibility together with the formal Expression of Interest, the Potential Resolution Applicants will be eligible to participate in the next stage of the process. The eligibility criteria is mentioned in detailed invitation for Expression of Interest and can be sought by email to <b>subraman267@yahoo.com</b>
9.	Norms of ineligibility applicable under section 29A are available at:	As per IBC 2016 with amendments upto 12/2/2020
10.	Last date of receipt of expression of interest	5 May 2020
11.	Date of issue of provisional list of Prospective resolution applicants	15 May 2020
12.	Last date for submission of objections to provisional list	20 May 2020
13.	Date of issue of final list of prospective resolution applicants	30 May 2020
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	20 May 2020
15.	Manner of obtaining request for resolution plan, evaluation matrix, information memorandum and further information	By corresponding with the RP's mail id with a title "Request from Potential Resolution Applicant" The prospective resolution applicant/s shall be given access to the virtual data-room platform containing the request for resolution plan, evaluation matrix, information memorandum and further information on executing a Confidentiality Undertaking with the Resolution Professional / Corporate Debtor subject to satisfaction of the conditions set out in the detailed invitation for expression of interest and in accordance with Regulation 36A of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
16.	Last date for submission of resolution plans	<b>1 June 2020</b>
17.	Manner of submitting resolution plans to resolution professional	Details to form part of the request for resolution plan mentioned in point 15 above.
18.	Estimated date for submission of resolution plan to the Adjudicating Authority for approval	<b>4 June 2020</b>
19.	Name and registration number of the resolution professional	<b>Ramachandran Subramanian</b> , Registration No.: <b>IBBI/IPA-001/IP- P01440/2018-19/12136</b>
20.	Name, Address and e-mail of the resolution professional, as registered with the Board	<b>Ramachandran Subramanian</b> <b>Registered Address with IBBI:</b> Old No.29, Raju Naicken Street, West Mambalam, Chennai – 600 033 Email : <b>subraman267@yahoo.com</b>
21.	Address and email to be used for correspondence with the resolution professional	<b>Communication Address:</b> Old No.29, New No.52, Raju Naicken Street, West Mambalam, Chennai-600 033. Email id: <b>subraman267@yahoo.com</b>
22.	Further Details are available at or with	Resolution Professional
23.	Date of Publication of Form G	<b>[18 April 2020]</b>

**Notes:**

- Pursuant to the third meeting of the committee of creditors ("CoC") of Nazar International (P) Limited held on 18th March 2020, the CoC members decided to call for Expression of interest from prospective Resolution Applicants of Nazar International (P) Ltd.
- The terms and conditions of the resolution plan submission bid process may be changed/amended/abandoned/cancelled/extended or modified at any stage thereof.
- The RP under instructions from Committee of Creditors reserves the right to accept or reject or disqualify any prospective bidder at any stage of process without assigning any reason and without any notice or liability.
- Any extension in timelines / modification in the content of this advertisement will not necessarily be carried out through another advertisement, but may have to be updated regarding clarifications, modifications, amendments or extensions etc. by corresponding with the RP only through email provided elsewhere in the advertisement.
- The above timelines are subject to the Hon'ble NCLT Chennai granting any exclusion of time period, if any, on account of the COVID-19 and its consequent impact on the CIRP period of Nazar International (P) Limited from the insolvency commencement date i.e. 13 December 2019.

Date : 18.4.2020

Place : Chennai

**Ramachandran Subramanian****Resolution Professional****IBBI Regn.No.: IBBI/IPA-001/IP-P01440/2018-19/12136**

Old No.29, New No.52 Raju Naicken Street, West Mambalam, Chennai -33.

Email: **subraman267@yahoo.com**